Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 101 of 2011

Dated: 20th October, 2011

Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta, Judicial Member

In the matter of:

Bihar Industries Association .... Appellant (s)

Versus

Bihar Electricity Regulatory Commission & Anr. ..... Respondent (s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran

Counsel for the Respondent (s) : Md. Samuel
Mr. Mohit Kumar Shah
Mr. Safdar Ali

ORDER

Learned counsel for the appellant undertakes to supply the copy of appeal paper book to the opposite parties. Respondents are directed to file their reply within two weeks after the receipt of the copy of appeal paper book. Thereafter, the appellant is at liberty to file rejoinder, if any.

Post the matter for hearing on **09.11.2011.**

(Justice P.S. Datta)
Judicial Member

(Rakesh Nath)
Technical Member

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